

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 27/82-ALC4/2012 **MEETING DATE** : 29.12.2012

The Meeting No.27/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 27.12.2012 but was actually held on 31.12.2012 under the Chairmanship of Addl DGFT, Shri Mukesh Bhatnagar in Room No. 4, Udyog Bhawan, New Delh..

Following members were present:-

1. Shri S.K. Aggarwal, Jt. Development Commissioner, DC(MSME)
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No.B -418	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.27/AM13	F.No. 01/82/162/00283/AM 13/DES III F.No. 01/82/162/00287/AM 13/DES III F.No. 01/82/162/00284/AM 13/DES III F.No. 01/82/162/00286/AM 13/DES III F.No. 01/82/162/00296/AM 13/DES III
Meeting Date:31.12.2012	
Decision: It was decided to defer the case for 24.01.2013 for comments of Department of Pharmaceuticals.	

Case No.B -419	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.27/AM13	F.No. 01/82/162/00285/AM 13/DES III F.No. 01/82/162/00292/AM 13/DES III F.No. 01/82/162/00303/AM 13/DES III F.No. 01/82/162/00290/AM 13/DES III

	F.No. 01/82/162/00293/AM 13/DES III
Meeting Date:31.12.2012	
Decision: It was decided to defer the case for 24.01.2013 for comments of DOP.	

Case No.B -420	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.27/AM13	F.No. 01/82/162/00300/AM 13/DES III F.No. 01/82/162/00301/AM 13/DES III F.No. 01/82/162/00302/AM 13/DES III F.No. 01/82/162/00289/AM 13/DES III F.No. 01/82/162/00288/AM 13/DES III
Meeting Date:31.12.2012	
Decision: It was decided to defer the case for 24.01.2013 for comments of Department of Pharmaceuticals.	

Case No.B -421	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.27/AM13	F.No. 01/82/162/00291/AM 13/DES III F.No. 01/82/162/00298/AM 13/DES III F.No. 01/82/162/00297/AM 13/DES III F.No. 01/82/162/00299/AM 13/DES III F.No. 01/82/162/00305/AM 13/DES III
Meeting Date:31.12.2012	
Decision: It was decided to defer the case for 24.01.2013 for comments of Department of Pharmaceuticals.	

Case No.B -422	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.27/AM13	F.No. 01/82/162/00294/AM 13/DES III

	F.No. 01/82/162/00307/AM 13/DES III F.No. 01/82/162/00306/AM 13/DES III F.No. 01/82/162/00304/AM 13/DES III F.No. 01/82/162/00308/AM 13/DES III
Meeting Date:31.12.2012	
Decision: It was decided to defer the case for 24.01.2013 for comments of Department of Pharmaceuticals.	

Case No.B -423	M/s. Sandoz Pvt. Ltd.
Norms Committee Meeting No.27/AM13	F.No. 01/82/162/00309/AM 13/DES III F.No. 01/82/162/00310/AM 13/DES III F.No. 01/82/162/003114/AM 13/DES III F.No. 01/82/162/00312/AM 13/DES III F.No. 01/82/162/00313/AM 13/DES III
Meeting Date:31.12.2012	
Decision: It was decided to defer the case for 24.01.2013 for comments of Department of Pharmaceuticals.	

Case No.B 424	M/s. Shamrock Pharmachem Pvt. Ltd.			
Norms Committee Meeting No.27/AM13	F.No. 01/82/050/01448/AM11/DES III			
Meeting Date: 31.12.2012				
Advance licence No. & date	0310609520 dated 05.01.2011			
Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/574/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
1-(3-CHLOROPHENYL)-1-PROPANONE	1 Kg.	1.	PROPIOPHENONE	1.39
		2.	ETHYLENE DICHLORIDE	2.27
		3.	TETRA HYDRO FURAN	1.70
		4.	DIMETHYL FORMAMIDE	2.00
RA concerned may take further necessary action as per above decision of NC				

Case No.B 425	M/s. SALVI CHEMICAL INDUSTRIES LIMITED
Norms Committee Meeting No.25/AM13	F.No. 01/82/050/00993/AM12/DES III
Meeting Date: 29.11.2012	RA F.No. 03/95/040/00718/AM12
Advance licence No. & date	0310670262 dated 13.12.2011
Decision: It was decided to defer the case for 21.2.2013 for comments of Department of Pharmaceuticals..	

Case No.B 426	M/s. Arch Pharmalabs Limited, Mumbai
Norms Committee Meeting No.27/AM13	F.No. 01/82/050/00870/AM 09/DES III (Pt.)
Meeting Date: 31.12.2012	R.A File No. 03/94/040/00393/AM 09
Adv. Lic. No. 0310481979 dated 8.8.2008	
Decision: It was decided to send the request of the firm to Department of Pharmaceuticals again for their comments. Accordingly, the case was deferred for 24.01.2013.	

Case No.B 427	M/s. PREGNA INTERNATIONAL LTD.																											
Norms Committee Meeting No.27/AM13	F.No. 01/82/050/00941/AM 13/DES III																											
Meeting Date: 31.12.2012	R.A File No. 03/95/040/006353/AM 12																											
Adv. Lic. No. 0310665072 dated 15.11.11																												
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 46011/22/2008-PC-II dated 03.12.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																												
<table><tr><th colspan="2">1. Item to be exported</th><th>Quantity</th></tr><tr><td colspan="2">Intrauterine Contraceptive Devise Copper 380 AG</td><td>1 No.</td></tr><tr><td colspan="2">Raw material recommended to be imported</td><td>Quantity / kg</td></tr><tr><td>1.</td><td>COPPER WIRE WITH SILVER CORE</td><td>0.000455 kg</td></tr><tr><td>2.</td><td>HDPE GRANULES</td><td>0.000130 kg</td></tr><tr><td>3.</td><td>POUCHES (PLASTIC)</td><td>Net + 10%</td></tr><tr><td>4.</td><td>COMPOUND OF LDPE RESIN & BARIUM SULPHATE</td><td>0.000560 kg</td></tr><tr><td>5.</td><td>PVC GRANULES</td><td>0.000736 kg</td></tr><tr><td>6.</td><td>HDPE GRANULES / NYLON RESIN MEDICAL GRADE</td><td>0.000059 kg</td></tr></table>		1. Item to be exported		Quantity	Intrauterine Contraceptive Devise Copper 380 AG		1 No.	Raw material recommended to be imported		Quantity / kg	1.	COPPER WIRE WITH SILVER CORE	0.000455 kg	2.	HDPE GRANULES	0.000130 kg	3.	POUCHES (PLASTIC)	Net + 10%	4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000560 kg	5.	PVC GRANULES	0.000736 kg	6.	HDPE GRANULES / NYLON RESIN MEDICAL GRADE	0.000059 kg
1. Item to be exported		Quantity																										
Intrauterine Contraceptive Devise Copper 380 AG		1 No.																										
Raw material recommended to be imported		Quantity / kg																										
1.	COPPER WIRE WITH SILVER CORE	0.000455 kg																										
2.	HDPE GRANULES	0.000130 kg																										
3.	POUCHES (PLASTIC)	Net + 10%																										
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000560 kg																										
5.	PVC GRANULES	0.000736 kg																										
6.	HDPE GRANULES / NYLON RESIN MEDICAL GRADE	0.000059 kg																										

7.	POLYPROPYLENE GRANULES	0.002092 kg
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2. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-CU 200 AG		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE WITH SILVER CORE	0.000190 kg
2.	HDPE GRANULES	0.000130 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000557 kg
5.	PVC GRANULES	0.000728 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000580 kg
7.	POLYPROPYLENE GRANULES	0.002092 kg

3. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-CU 375		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000416 kg
2.	HDPE GRANULES	0.001385 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.0000775 kg
5.	PVC GRANULES	0.000695 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000035 kg

4. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE-COPPER T 380 A		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000204 kg
2.	HDPE GRANULES	0.001202 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COPPER TUBE (99.99% PURITY)	0.000169 kg
5.	POLYPROPYLENE GRANULES	0.0015543 kg

6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
7.	PVC GRANULES	0.000658 kg
8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000177 kg

5. Item to be exported		Quantity
INTRA UTERINE CONTRACEPTIVE DEVICE- COPPER T 380 A WITH SAFE LOAD		1 No.
Raw material recommended to be imported		Quantity / kg
1.	COPPER WIRE (99.99% PURITY)	0.000204 kg
2.	HDPE GRANULES	0.001203 kg
3.	POUCHES (PLASTIC)	Net + 10%
4.	COPPER TUBE (99.99% PURITY)	0.000169 kg
5.	POLYPROPYLENE GRANULES	0.001742 kg
6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
7.	PVC GRANULES	0.00661 kg
8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000178 kg
9.	POLYPROPYLENE GRANULES	0.002918 kg

RA concerned may take further necessary action as per above decision of NC

Case No.B-428	M/S Vivimed Labs Ltd.
Norms Committee Meeting No.27/AM13	F.No.01/83/050/00351AM09/DES-III
Meeting Date: 31.12.2012	RA F.No.09/24/040/00514/AM08
Adv.lic.No.	0910033449 dated 26.03.08
Committee decided to defer case for 24.01.2013 for comments of Department of C & PC.	

Case No.B-429	M/S Chiral Bioscience Ltd.
Norms Committee Meeting No.27/AM13	F.No.01/82/050/00970/AM09/DES-III F.No.01/82/050/01618/AM11/DES-III F.No.01/82/050/01415/AM09/DES-III
Meeting Date: 31.12.2012	RA F.No.09/24/040/00120/AM09 RA F.No.09/24/040/00162/AM11

	RA F.No.09/24/040/00005/AM11
Adv.lic.No.	0910034444 dated 26.07.08 0910043817 dated 06.10.10 0910042381 dated 17.06.10
Committee decided to defer case for 24.01.2013 and again forward a copy of application to Department of Pharmaceuticals.	

Case No.B-430	M/S Chiral Bioscience Ltd.
Norms Committee Meeting No.27/AM13	F.No.01/82/162/00163/AM13/DES-III
Meeting Date: 31.12.2012	RA F.No.09/24/040/00102/AM10
Adv.lic.No.	0910038495 dated 08.07.2009
Committee decided to defer case for 24.01.2013 and again forward a copy of application to Department of Pharmaceuticals.	

Case No.B-431	M/S Chiral Bioscience Ltd.
Norms Committee Meeting No.27/AM13	F.No.01/82/050/00113/AM11/DES-III
Meeting Date: 31.12.2012	RA F.No.09/24/040/00413/AM10
Adv.lic.No.	0910040795 dated 02.02.2010
Committee decided to defer case for 24.01.2013 and again forward a copy of application to Department of Pharmaceuticals.	

1	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:24.01.2013
	Decision : The case is under examination of NC. It was decided to defer for 24.1.2013			

2	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:24.01.2013
	Decision : It was decided to give a last reminder to the firm to furnish requisite information within 15 days otherwise the case will be closed. The case was deferred for 24.01.2013.			

3	Case No.:8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:24.01.2013
	Decision : The case is under examination of NC. It was decided to defer for 24.1.2013			

4	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date: 24.01.2013
	Decision : The case is under examination of NC. It was decided to defer for 24.1.2013			

5	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:24.01.2013
	Decision : It was decided to send the reminder to the firm to furnish the requisite information accordingly the case was deferred 24.01.2013.			

6	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581	Defer

6	HQ File :01/82/050/00550/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:24.01.2013
Decision : It was decided to defer the case 24.01.2013 for comments for D/o Pharmaceuticals.				

7	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:24.01.2013
Decision : It was decided to defer the case 24.01.2013 for comments for D/o Pharmaceuticals.				

8	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:24.01.2013
Decision : It was decided to send a reminder to the firm to furnish the requisite information. Accordingly the case was deferred 24.01.2013.				

9	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:24.01.2013
Decision : It was decided to defer the case 24.01.2013 for comments for D/o Pharmaceuticals.				

	Case No.:15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:27/82-ALC4/2012 27.12.2012	Status:Case Approved
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date: 27.12.2012
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(10)2012/Chem/390 dated 18.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Secura Protective Ointment 2.47 oz 70 gm , (Product Code No. 59431500)	100 Kg.	1.	Petrolatum White Fonoline	98.789 kg
Secura Protective Ointment 70 gm , (Product Code No. 59431579)		2.	Clove Bud Oil	0.300 kg
Secura Protective Ointment 5.6 oz 159 gm , (Product Code No. 59431600)		3.	Vitamin A & D3 in Corn oil	0.010 kg
		4.	DYE D & C GREEN No 6	0.001 kg

RA concerned may take further necessary action as per above decision of NC

11	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:24.01.2013
	Decision :It was decided to deferred the case for 24.01.2013 for comments of Department of Pharmaceuticals.			

12	Case No.:20/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925 10.06.2011	Defer Date:24.01.2013
	Decision :It was decided to defer the case for 24.01.2013 for comments Department of Pharmaceuticals.			

	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
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13	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Petrochemical division of Department of Chemicals and Petrochemicals.			

14	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:24.01.2013
Decision : Committee decided to defer case for 24.01.2012 for comments of Department of Pharmaceuticals.				

15	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:24.01.2013
Decision : Committee decided to defer the case for 24.01.2012 for Dept. of Pharmaceuticals.				

16	Case No.:1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:24.01.2013
Decision :In the light of written comments received from Department of Pharmaceuticals letter dated 27.12.2012 , it was decided to call from the firm the following information: 1. Copy of Master batch Formula duly certified by Quality -Control Incharge 2. Copy of Drug Manufacturing Licence along with approved item. Accordingly the case was deferred 24.01.2013				

Accordingly, the case was deferred 24.01.2013.

17	Case No.: 28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:24.01.2013
	Decision : It was decided to again forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 24.01.2013.			

18	Case No.: 19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish a copy of technical literature for conversion of 1 u to mg. The case was therefore deferred for 24.01.2013.			

19	Case No.: 13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:24.01.2013
	Decision : it was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 24.01.2013.			

20	Case No.: 38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.01.2013 for comments of Dept. of pharmaceuticals.			

21	Case No.: 114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:24.01.2013
	Decision : It was decided to give a final reminder to the firm to furnish requisite information within 15 days failing which the case would be closed. Accordingly the case was deferred for 24.01.2013.			

22	Case No.: 90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Rejected
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date: 24.01.2013
	Decision : The last reminder was given to the firm to send the reply within 15 days but, the same has not been received till date. Hence the case is closed.			

23	Case No.: 113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:27.12.2012
	Decision : It was decided to defer the case for 24.01.2013 for comments of Department of Pharmaceuticals.			

24	Case No.: 25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date:24.01.2013
	Decision : It was decided to again forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 24.01.2013.			

25	Case No.: 70/42/82-ALC4/2011	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date: 24.01.2013
	Decision : The committee decided to defer the case for 24.01.2013 for comments of Deptt. of Pharmaceuticals.			

26	Case No.: 7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date: 24.01.2013
	Decision : It was decided to send a final reminder to the firm to furnish the requisite information with in 15 days failing which the case would be closed. Accordingly the case was deferred for 24.01.2013.			

27	Case No.: 6/38/82-ALC4/2011	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date: 24.01.2013
	Decision : It was decided to remind the firm to furnish the information sought vide minutes of earlier meeting within 15 days failing when the case would be closed Accordingly, the case was deferred for 24.01.2013			

28	Case No.:23/3/82-ALC4/2012		Party Name:PORUS LABORATORIES PVT LTD.		Meet No/Date:27/82-ALC4/2012 29.12.2012		Status:Case Approved	
	HQ File :01/82/050/00027/AM13/		RLA File :09/24/040/00434/AM12/		Lic.No/Date:0910050371 22.12.2011		Defer Date: 27.12.2012	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their F.No. No.46011/77/2012-PC-II dated 18.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			

C884083 - Capped 0.09 IV BIFUNCTIONAL PPO	1 Kg.	1.	MX 90 / SA90-100-0-50ST	1.53 kg
		2.	METHACRYLIC ANHYDRIDE / MAAH	0.32 kg
		3.	4-DIMETHYL AMINO PYRIDINE	0.02 kg

29

Case No.:79/4/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved															
HQ File :01/82/050/00159/AM13/	RLA File :05/23/040/00364/AM12/	Lic.No/Date:0510312169 22.12.2011	Defer Date:															
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/422/2012-PI (Norms) dated 21.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Risedronate Sodium 5 mg Tablets</td><td>1000 Nos</td><td>1.</td><td>Risedronate Sodium</td><td>5.1 gm</td></tr><tr><td>Risedronate Sodium 30 mg Tablets</td><td>1000 Nos</td><td>2.</td><td>Risedronate Sodium</td><td>30.6 gm</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Risedronate Sodium 5 mg Tablets	1000 Nos	1.	Risedronate Sodium	5.1 gm	Risedronate Sodium 30 mg Tablets	1000 Nos	2.	Risedronate Sodium	30.6 gm
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Risedronate Sodium 5 mg Tablets	1000 Nos	1.	Risedronate Sodium	5.1 gm														
Risedronate Sodium 30 mg Tablets	1000 Nos	2.	Risedronate Sodium	30.6 gm														
RA may take appropriate action as per the decision of Norms Committee.																		

30	Case No.: 1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date: 24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately , accordingly the case was deferred for 24.01.2013 for comments of Deptt. of Pharmaceuticals.			

31	Case No.:2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date: 24.01.2013
	Decision :It was decided to remind the firm to furnish the requisite information within 15 days. Accordingly, the case was deferred for 24.01.2013.			

32	Case No.:3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date: 24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. accordingly the was deferred for 24.01.2013			

33	Case No.:13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. accordingly the was deferred for 24.01.2013			

34	Case No.:16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date: 24.01.2013
	Decision :The committee decided to defer the case for 24.01.2013 for comments of Deptt. of Pharmaceuticals.			

	Case No.:23/51/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved
	HQ File :01/82/050/01116/AM12/	RLA File :03/94/040/00084/AM12/	Lic.No/Date:0310042473	Defer Date:

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HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:22100124/3 25.01.2012	Deter Date: 27.12.2012	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/535/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Nitazoxanide	1 kg	1.	Methylene Chloride	3.17
		2.	2-(Acetyloxy)-Benzoic Acid (Aspirin)	0.916
		3.	N,N Dimethyl Formamide	0.069
		4.	Thionyl Chloride	0.92
		5.	2-Amino-5-Nitro Thiazole	0.59
		6.	Triethylamine	0.1288
		7.	Acetone	2.00
RA may take appropriate action as per the decision of Norms Committee.				

36	Case No.:56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date: 24.01.2013
Decision : The committee decided to defer the case for 24.01.2013 for comments of Deptt. of pharmaceuticals.				

37	Case No.:5/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date: 24.01.2013

Decision :It was decided to remind the firm to furnish requisite information within 15 days. Accordingly, the case was deferred for 24.01.2013.

38	Case No.: 37/3/82-ALC4/2012	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Approved																																	
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date: 27.12.2012																																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/571/2012-PI (Norms) dated 26.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																					
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="7">Amino Carbinol</td><td rowspan="7">1 kg</td><td>1.</td><td>4-CHLORO-2-TRIFLUORO ACETYL-ANILINE HYDROCHLORIDE HYDRATE</td><td>1.30</td></tr> <tr> <td>2.</td><td>CYCLOPROPYL ACETYLENE</td><td>0.395</td></tr> <tr> <td>3.</td><td>CITRIC ACID</td><td>0.61</td></tr> <tr> <td>4.</td><td>LITHIUM METAL</td><td>0.257</td></tr> <tr> <td>5.</td><td>TETRAHYDROFURAN</td><td>5.32</td></tr> <tr> <td>6.</td><td>N HEXANE(EXXSOL HEXANE)</td><td>2.25</td></tr> <tr> <td>7.</td><td>N-BUTYL CHLORIDE</td><td>1.21</td></tr> <tr> <td></td><td></td><td>8.</td><td>TRIFLUORO ETHANOL</td><td>0.500</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Amino Carbinol	1 kg	1.	4-CHLORO-2-TRIFLUORO ACETYL-ANILINE HYDROCHLORIDE HYDRATE	1.30	2.	CYCLOPROPYL ACETYLENE	0.395	3.	CITRIC ACID	0.61	4.	LITHIUM METAL	0.257	5.	TETRAHYDROFURAN	5.32	6.	N HEXANE(EXXSOL HEXANE)	2.25	7.	N-BUTYL CHLORIDE	1.21			8.	TRIFLUORO ETHANOL	0.500
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																																	
Amino Carbinol	1 kg	1.	4-CHLORO-2-TRIFLUORO ACETYL-ANILINE HYDROCHLORIDE HYDRATE	1.30																																	
		2.	CYCLOPROPYL ACETYLENE	0.395																																	
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		5.	TETRAHYDROFURAN	5.32																																	
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		7.	N-BUTYL CHLORIDE	1.21																																	
		8.	TRIFLUORO ETHANOL	0.500																																	
RA may take appropriate action as per the decision of Norms Committee.																																					

39	Case No.: 4/3/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:24.01.2013

Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 24.01.2013.

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Case No.:29/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved	
HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date: 27.12.2012	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their F.No. No.46011/77/2012-PC-II dated 18.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
C884083 - Capped 0.09 IV BIFUNCTIONAL PPO	1 Kg.	1.	MX 90 / SA90-100-0-50ST	1.53 kg
		2.	METHACRYLIC ANHYDRIDE / MAAH	0.32 kg
		3.	4-DIMETHYL AMINO PYRIDINE	0.02 kg
RA concerned may take further necessary action as per above decision of NC				

41

Case No.:43/3/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved	
HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date: 27.12.2012	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/544/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ceftazidime for Injection. "The export product shall account for 55	1 Kg.	1.	Ceftazidime Pentahydrate Sterile (Un-Buffered)	0.928
		2.	Sodium Carbonate	0.082

Nos. Aluminium Bottle Anodized with Tear of alu & Chlorobutyl plug"	3.	Aluminium Bottle Anodized with Tear off alu cap & chlorobutyl plug	Relevant , As per packing policy
RA concerned may take further necessary action as per above decision of NC			

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Case No.:18/8/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved										
HQ File :01/82/050/00210/AM13/	RLA File :56/24/040/00001/AM12/	Lic.No/Date:5610000024 13.02.2012	Defer Date: 27.12.2012										
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/568/2012-P (Norms) dated 26.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed kg/kg</td></tr><tr><td>Desoximetasone USP ORGANIC CHEMICALS</td><td>1 Kg.</td><td>1.</td><td>4 TR (9 beta 11 beta epoxy 21- hydroxy pregna-1,4,16 triene-3,20-dione 21- acetate)</td><td>2.03</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Desoximetasone USP ORGANIC CHEMICALS	1 Kg.	1.	4 TR (9 beta 11 beta epoxy 21- hydroxy pregna-1,4,16 triene-3,20-dione 21- acetate)	2.03
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg									
Desoximetasone USP ORGANIC CHEMICALS	1 Kg.	1.	4 TR (9 beta 11 beta epoxy 21- hydroxy pregna-1,4,16 triene-3,20-dione 21- acetate)	2.03									
RA concerned may take further necessary action as per above decision of NC													

43	Case No.:55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:24.01.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals letter dated 27.12.2012 , it was decided to call technical details as per Appendix 33 from the firm. Accordingly, the case was deferred for 24.01.2013.			

44	Case No.: 49/1/82-ALC4/2012 HQ File :01/82/050/01491/AM12/	Party Name:BLUE CIRCLE ORGANICS PVT. LTD. RLA File :03/94/040/00757/AM12/	Meet No/Date:27/82-ALC4/2012 29.12.2012 Lic.No/Date:0310682083 15.02.2012	Status: Case Deferred Defer Date:24.01.2013
	Decision : The committee decided to defer the case for 24.01.2013 for comments of Department of Chemicals and Petrochemicals.			
45	Case No.: 20/4/82-ALC4/2012 HQ File :01/82/050/00100/AM13/	Party Name:ARCH PHARMALABS LTD RLA File :03/94/040/01027/AM12/	Meet No/Date:27/82-ALC4/2012 29.12.2012 Lic.No/Date:0310683207 23.02.2012	Status: Case Deferred Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days. Accordingly, the case was deferred for 24.01.2013.			
46	Case No.: 27/4/82-ALC4/2012 HQ File :01/82/050/00107/AM13/	Party Name:ARCH PHARMALABS LTD RLA File :03/94/040/01049/AM12/	Meet No/Date:27/82-ALC4/2012 29.12.2012 Lic.No/Date:0310683243 24.02.2012	Status: Deffered and Re-indexed Defer Date:27.12.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days. Accordingly, the case was deferred for 24.01.2013.			
47	Case No.: 66/4/82-ALC4/2012 HQ File :01/82/050/00146/AM13/	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD., RLA File :07/24/040/00479/AM12/	Meet No/Date:27/82-ALC4/2012 29.12.2012 Lic.No/Date:0710086622 28.02.2012	Status: Case Deferred Defer Date:24.01.2013
	Decision : The committee decided to defer the case for 24.01.2013 for comments of Deptt. of pharmaceuticals.			

48	Case No.: 21/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information withing 15 days. Accordingly, the case was deferred for 24.01.2012			

49	Case No.: 22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:24.01.2013
	Decision : The committee decided to defer the case for 24.01.2013 for comments of Deptt. of pharmaceuticals.			

50	Case No.: 31/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days. Accordingly, the case was deferred for 24.01.2012			

51	Case No.: 32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. Accordingly, the case was deferred for 24.01.2012.			

52	Case No.: 24/4/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Approved
	HQ File :01/82/050/00104/AM13/	RLA File :03/94/040/01071/AM12/	Lic.No/Date:0310684364 01.03.2012	Defer Date: 27.12.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(10)2012/Chem/381 dated 27.11.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Medichoice Heatrub Ointment 100 Gm.	100,000 Nos.	1.	Chlorophyll Oil Soluble Copper (Copper Chlorophyll 15% L-OS)	10.20 kg
		2.	Birch Oil Sweet	16.32 kg
		3.	Cajuput Oil (Cajeput Oil)	12.903 kg
		4.	Eucalyptus Oil	107.10 kg
		5.	Medichoice Heatrub Ointment 100 Gm. Aluminium Tube / Cartridge	As per packing policy

RA concerned may take further necessary action as per above decision of NC

53	Case No.: 19/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information withing 15 days. Accordingly, the case was deferred for 24.01.2012			

54	Case No.: 19/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days. Accordingly, the case was deferred for 24.01.2013			

55	Case No.:23/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information withing 15 days. Accordingly, the case was deferred for 24.01.2013			

56	Case No.:25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:24.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information withing 15 days. Accordingly, the case was deferred for 24.01.2013			

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Case No.:74/4/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved																
HQ File :01/82/050/00154/AM13/	RLA File :09/24/040/00597/AM12/	Lic.No/Date:0910051589 02.03.2012	Defer Date: 27.12.2012																
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their F.No. No.46011/77/2012-PC-II dated 18.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">C884083 - Capped 0.09 IV BIFUNCTIONAL PPO</td><td rowspan="3">1 Kg.</td><td>1.</td><td>MX 90 / SA90-100-0-50ST</td><td>1.53 kg</td></tr><tr><td>2.</td><td>METHACRYLIC ANHYDRIDE / MAAH</td><td>0.32 kg</td></tr><tr><td>3.</td><td>4-DIMETHYL AMINO PYRIDINE</td><td>0.02 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	C884083 - Capped 0.09 IV BIFUNCTIONAL PPO	1 Kg.	1.	MX 90 / SA90-100-0-50ST	1.53 kg	2.	METHACRYLIC ANHYDRIDE / MAAH	0.32 kg	3.	4-DIMETHYL AMINO PYRIDINE	0.02 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
C884083 - Capped 0.09 IV BIFUNCTIONAL PPO	1 Kg.	1.	MX 90 / SA90-100-0-50ST	1.53 kg															
		2.	METHACRYLIC ANHYDRIDE / MAAH	0.32 kg															
		3.	4-DIMETHYL AMINO PYRIDINE	0.02 kg															
RA concerned may take further necessary action as per above decision of NC																			

58	Case No.: 16/11/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Approved																								
	HQ File :01/82/050/00283/AM13/	RLA File :09/24/040/00609/AM12/	Lic.No/Date:0910051695 12.03.2012	Defer Date: 27.12.2012																								
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/599/2012-PI (Norms) dated 26.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="6">S-4-BOC-piperazine-2-carboxy tert.Butyl amide</td><td rowspan="6">1 kg</td><td>1.</td><td>2-Cyano pyrazine</td><td>1.57</td></tr> <tr> <td>2.</td><td>Tert.Butanol</td><td>1.47</td></tr> <tr> <td>3.</td><td>Triethyl amine</td><td>0.47</td></tr> <tr> <td>4.</td><td>L-Phenyl alanine</td><td>2.36</td></tr> <tr> <td>5.</td><td>n-Hexane</td><td>2.82</td></tr> <tr> <td>6.</td><td>Di-tert.Butyl dicarbonate (DIBOC)</td><td>0.63</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	S-4-BOC-piperazine-2-carboxy tert.Butyl amide	1 kg	1.	2-Cyano pyrazine	1.57	2.	Tert.Butanol	1.47	3.	Triethyl amine	0.47	4.	L-Phenyl alanine	2.36	5.	n-Hexane	2.82	6.	Di-tert.Butyl dicarbonate (DIBOC)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																								
S-4-BOC-piperazine-2-carboxy tert.Butyl amide	1 kg	1.	2-Cyano pyrazine	1.57																								
		2.	Tert.Butanol	1.47																								
		3.	Triethyl amine	0.47																								
		4.	L-Phenyl alanine	2.36																								
		5.	n-Hexane	2.82																								
		6.	Di-tert.Butyl dicarbonate (DIBOC)	0.63																								

59	Case No.: 2/52/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Approved
	HQ File :01/82/050/01437/AM12/	RLA File :03/95/040/00859/AM12/	Lic.No/Date:0310686264 14.03.2012	Defer Date: 27.12.2012
	Decision : It was seen that this case has already been approved in 52/82 dated 27.3.2012. Therefore, the case was withdrawn.			

	Case No.: 21/8/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:27/82-ALC4/2012 20.12.2012	Status: Case Deferred
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60			29.12.2012	
	HQ File :01/82/050/00213/AM13/	RLA File :34/24/040/00289/AM12/	Lic.No/Date:3410033599 19.03.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

61	Case No.: 34/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00470/AM13/	RLA File :09/24/040/00658/AM12/	Lic.No/Date:0910052048 04.04.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

62	Case No.: 36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

63	Case No.: 18/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

64	Case No.: 9/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00504/AM13/	RLA File :09/24/040/00032/AM13/	Lic.No/Date:0910052326 25.04.2012	Defer Date:24.01.2013

Decision :It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.

65	Case No.: 21/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved																																		
	HQ File :01/82/050/00516/AM13/	RLA File :09/24/040/00095/AM13/	Lic.No/Date:0910052779 25.05.2012	Defer Date:																																		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/599/2012-PI (Norms) dated 26.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="9">QUETIAPINE HEMIFUMARATE</td><td rowspan="9">1 kg</td><td>1.</td><td>Thiophenol</td><td>0.553</td></tr> <tr> <td>2.</td><td>Phenyl chloroformate</td><td>0.64</td></tr> <tr> <td>3.</td><td>Polyphosphoric acid</td><td>3.78</td></tr> <tr> <td>4.</td><td>2-Chloro ethoxy ethanol</td><td>0.36</td></tr> <tr> <td>5.</td><td>Toluene</td><td>8.48</td></tr> <tr> <td>6.</td><td>Acetone</td><td>1.05</td></tr> <tr> <td>7.</td><td>n-Hexane</td><td>0.81</td></tr> <tr> <td>8.</td><td>Methanol</td><td>1.13</td></tr> <tr> <td>9.</td><td>Isopropyl alcohol</td><td>1.36</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	QUETIAPINE HEMIFUMARATE	1 kg	1.	Thiophenol	0.553	2.	Phenyl chloroformate	0.64	3.	Polyphosphoric acid	3.78	4.	2-Chloro ethoxy ethanol	0.36	5.	Toluene	8.48	6.	Acetone	1.05	7.	n-Hexane	0.81	8.	Methanol	1.13	9.	Isopropyl alcohol	1.36
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																																		
QUETIAPINE HEMIFUMARATE	1 kg	1.	Thiophenol	0.553																																		
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		9.	Isopropyl alcohol	1.36																																		

66	Case No.: 23/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved
	HQ File :01/82/050/00518/AM13/	RLA File :09/24/040/00116/AM13/	Lic.No/Date:0910052859 01.06.2012	Defer Date: 27.12.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/599/2012-PI (Norms) dated 26.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
3-[(4-Fluorophenyl)-1-(1-methylethyl)-1H-indol-2-yl]-2-propenal	1 kg	1.	N-Methyl -N- phenyl -3-amino acrolein	0.708
		2.	3-(4-Fluorophenyl)-1-(1-methylethyl)-1H-indole	1.114
		3.	Acetonitrile	1.94

RA may take appropriate action as per the decision of Norms Committee.

67	Case No.: 24/18/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00519/AM13/	RLA File :09/24/040/00111/AM13/	Lic.No/Date:0910052860 01.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

68	Case No.: 19/14/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/00396/AM13/	RLA File :09/24/040/00101/AM13/	Lic.No/Date:0910052939 08.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

69	Case No.: 84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798	Defer

		13.06.2012	Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Biotechnology.			

70	Case No.: 2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

71	Case No.: 87/18/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00582/AM13/	RLA File :31/83/040/00051/AM13/	Lic.No/Date:3110054688 15.06.2012	Defer Date:24.01.2013
	Decision : It was decided to call the firm for personal hearing on 24.1.2013 with all their files which are pending in DGFT. It was also decided to seek clarification from the firm whether they have taken permission from the Drug Controller of India. The firm is also requested to bring with them the complete process of manufacturing. The case was deferred for 24.1.2013			

72	Case No.: 14/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00509/AM13/	RLA File :09/24/040/00604/AM12/	Lic.No/Date:0910053078 18.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

73	Case No.: 40/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00535/AM13/	RLA File :09/24/040/00399/AM12/	Lic.No/Date:0910053076 18.06.2012	Defer Date:24.01.2013

	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.
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74	Case No.: 44/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00539/AM13/	RLA File :09/24/040/00666/AM12/	Lic.No/Date:0910053075 18.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

75	Case No.: 86/18/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00581/AM13/	RLA File :07/24/040/00115/AM13/	Lic.No/Date:0710089034 19.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

76	Case No.: 50/18/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00545/AM13/	RLA File :34/24/040/00072/AM13/	Lic.No/Date:3410034467 22.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

77	Case No.: 4/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00499/AM13/	RLA File :09/24/040/00110/AM13/	Lic.No/Date:0910053114 25.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 108/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:27/82-ALC4/2012	Status: Case Deferred
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78			29.12.2012	
	HQ File :01/82/050/00603/AM13/	RLA File :05/23/040/00471/AM12/	Lic.No/Date:0510328338 27.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

79	Case No.:111/18/82-ALC4/2012	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00606/AM13/	RLA File :05/23/040/00075/AM13/	Lic.No/Date:0510328346 27.06.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

80	Case No.:20/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00515/AM13/	RLA File :09/24/040/00146/AM13/	Lic.No/Date:0910053163 03.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

81	Case No.:45/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00540/AM13/	RLA File :09/24/040/00152/AM13/	Lic.No/Date:0910053161 03.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

82	Case No.:74/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved
	HQ File :01/82/050/00569/AM13/	RLA File :09/24/040/00147/AM13/	Lic.No/Date:0910053162 03.07.2012	Defer Date: 27.12.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/599/2012-PI (Norms) dated 26.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
TORSEMIDE	1 kg	1.	4-(3-Methylphenyl)amino]-3-pyridine sulfonamide	1.386
		2.	Isopropyl isocyanate	1.73

RA may take appropriate action as per the decision of Norms Committee.

83	Case No.: 31/18/82-ALC4/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188 04.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

84

Case No.:28/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved	
HQ File :01/82/050/00523/AM13/	RLA File :09/24/040/00165/AM13/	Lic.No/Date:0910053195 05.07.2012	Defer Date: 27.12.2012	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/615/2012-P (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LEVETIRACETAM	1 kg	1.	2-(2-Oxo-Pyrrolidin-1-yl) butanoic acid	1.84
		2	D(+)-Alpha-phenylethylamine	0.43

		2.	Di-n-propylphenylcarbamate	0.73
		3.	Ethyl Chloro Formate	1.13
		4.	Isopropyl Alcohol	1.39
RA may take appropriate action as per the decision of Norms Committee.				

85	Case No.:15/18/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:24.01.2013
	Decision : It was decided to call from the firm to end use of export product and defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

86	Case No.:68/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00563/AM13/	RLA File :09/24/040/00148/AM13/	Lic.No/Date:0910053214 09.07.2012	Defer Date:24.01.2013
	Decision : Committee decided to defer case for 24.01.2013 for comments of Dept. of Pharmaceuticals			

87

Case No.:79/18/82-ALC4/2012		Party Name:KUDOS CHEMIE LTD.,		Meet No/Date:27/82-ALC4/2012 29.12.2012		Status:Case Approved	
HQ File :01/82/050/00574/AM13/		RLA File :22/24/040/00016/AM13/		Lic.No/Date:2210013078 09.07.2012		Defer Date: 27.12.2012:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/616/2012-P (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

				kg/kg
ADENINE	1 kg	1.	MALONONITRILE	0.95

RA may take appropriate action as per the decision of Norms Committee.

88

Case No.:81/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved
HQ File :01/82/050/00576/AM13/	RLA File :22/24/040/00015/AM13/	Lic.No/Date:2210013077 09.07.2012	Defer Date: 27.12.2012

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/616/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ADENINE	1 kg	1.	MALONONITRILE	0.95

RA may take appropriate action as per the decision of Norms Committee.

89	Case No.:60/18/82-ALC4/2012		Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)		Meet No/Date:27/82-ALC4/2012 29.12.2012		Status:Case Approved	
	HQ File :01/82/050/00555/AM13/		RLA File :03/95/040/00225/AM13/		Lic.No/Date:0310701398 10.07.2012		Defer Date: 27.12.2012	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/539/2012-PI (Norms) dated 26.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Exp. Qty.	Sl.No.	Import items	For export of 1 No. Tablets			

				50 mg	100 mg
Cilostazol Tablets 50 m.g. and 100 m.g.	1 kg	1.	Cilostazol	51.0	102.0
		2.	Microcrystalline cellulose NFAvicelPH102	20.0	40.0
		3.	Povidone USP (PVP K 30)	3.0	6.0
		4.	Corn starch NF	16.75	33.50
		5.	Crospovidone NF	5.0	10.0
		6.	Bottle HDPE 60CC White 33/400 NECK(DPG)	Relevant , as per packing policy	
		7.	Plastic CR Closur PP 33- 400/FS M1(GREEN)	Relevant , as per packing policy	
RA may take appropriate action as per the decision of Norms Committee.					

90	Case No.: 61/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00556/AM13/	RLA File :03/95/040/00226/AM13/	Lic.No/Date:0310701402 10.07.2012	Defer Date:24.01.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals letter dated 27.12.2012 , it was decided to call from the firm a copy of Master Batch formula duly certified by Quality - Control Incharge. Accordingly, the case was deferred for 24.01.2013.			

91	Case No.: 62/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00557/AM13/	RLA File :03/95/040/00227/AM13/	Lic.No/Date:0310701405 10.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

92	Case No.:82/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved									
	HQ File :01/82/050/00577/AM13/	RLA File :22/24/040/00017/AM13/	Lic.No/Date:2210013080 10.07.2012	Defer Date: 27.12.2012									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/616/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>ADENINE</td><td>1 kg</td><td>1.</td><td>MALONONITRILE</td><td>0.95</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	ADENINE	1 kg	1.	MALONONITRILE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg									
ADENINE	1 kg	1.	MALONONITRILE	0.95									

93	Case No.:85/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved									
	HQ File :01/82/050/00580/AM13/	RLA File :22/24/040/00018/AM13/	Lic.No/Date:2210013079 10.07.2012	Defer Date: 27.12.2012									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/616/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>ADENINE</td><td>1 kg</td><td>1.</td><td>MALONONITRILE</td><td>0.95</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	ADENINE	1 kg	1.	MALONONITRILE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg									
ADENINE	1 kg	1.	MALONONITRILE	0.95									

94	Case No.: 91/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Approved									
	HQ File :01/82/050/00586/AM13/	RLA File :22/24/040/00020/AM13/	Lic.No/Date:2210013092 12.07.2012	Defer Date: 27.12.2012									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/616/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>ADENINE</td><td>1 kg</td><td>1.</td><td>MALONONITRILE</td><td>0.95</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	ADENINE	1 kg	1.	MALONONITRILE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg									
ADENINE	1 kg	1.	MALONONITRILE	0.95									

95	Case No.: 22/14/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00399/AM13/	RLA File :31/83/040/00070/AM13/	Lic.No/Date:3110054967 13.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

96	Case No.: 53/18/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00548/AM13/	RLA File :03/94/040/00304/AM13/	Lic.No/Date:0310702050 17.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 104/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
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97	HQ File :01/82/050/00599/AM13/	RLA File :22/24/040/00014/AM13/	Lic.No/Date:2210013107 17.07.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

98	Case No.:5/18/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

99	Case No.:51/18/82-ALC4/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00546/AM13/	RLA File :04/24/040/00074/AM13/	Lic.No/Date:0410138168 17.07.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

100	Case No.:98/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00593/AM13/	RLA File :22/21/040/00063/AM13/	Lic.No/Date:2210013106 17.07.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

101	Case No.:41/18/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00536/AM13/	RLA File :08/24/040/00131/AM13/	Lic.No/Date:0810113485 18.07.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

102	Case No.:47/18/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00542/AM13/	RLA File :34/24/040/00103/AM13/	Lic.No/Date:3410034667 18.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

103	Case No.:70/18/82-ALC4/2012	Party Name:INGA LABORATORIES PVT LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00565/AM13/	RLA File :03/94/040/00284/AM13/	Lic.No/Date:0310702227 18.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

104	Case No.:23/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00653/AM13/	RLA File :09/24/040/00155/AM13/	Lic.No/Date:0910053315 20.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

105	Case No.:31/21/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00661/AM13/	RLA File :09/24/040/00171/AM13/	Lic.No/Date:0910053316 20.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:35/18/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
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106	HQ File :01/82/050/00530/AM13/	RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

107	Case No.: 61/21/82-ALC4/2012	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00691/AM13/	RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

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Case No.:97/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,		Meet No/Date:27/82-ALC4/2012 29.12.2012		Status:Case Approved
HQ File :01/82/050/00592/AM13/	RLA File :22/24/040/00022/AM13/		Lic.No/Date:2210013115 20.07.2012		Defer Date: 27.12.2012
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/715/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
2-(1-CYCLOHEXENYL) ETHYLAMINE	1 kg	1.	CYANOACETIC ACID - 70%	1.63	
		2.	RANEY COBALT CATALYST	0.010	
RA may take appropriate action as per the decision of Norms Committee.					

109	Case No.:99/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved
	UO File :01/82/050/00501/AM12/	PLA File :23/24/040/00023/AM12/	Lia No/Date:3310013116	Refer Date:

HQ File :01/82/050/00594/AM13/	RLA File :22/24/040/00023/AM13/	Lic.No/Date:2210013110 20.07.2012	Defer Date: 27.12.2012	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/715/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-(1-CYCLOHEXENYL) ETHYLAMINE	1 kg	1.	CYANOACETIC ACID - 70%	1.63
		2.	RANEY COBALT CATALYST	0.010
RA may take appropriate action as per the decision of Norms Committee.				

110	Case No.:48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

111	Case No.:1/15/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00436/AM13/	RLA File :31/83/040/00067/AM13/	Lic.No/Date:3110055076 24.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

112	Case No.:58/21/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00688/AM13/	RLA File :09/24/040/00166/AM13/	Lic.No/Date:0910053338 24.07.2012	Defer Date:24.01.2013

	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.		
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113	Case No.: 101/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00596/AM13/	RLA File :22/24/040/00025/AM13/	Lic.No/Date:2210013124 25.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

114	Case No.: 11/21/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00641/AM13/	RLA File :03/94/040/00293/AM13/	Lic.No/Date:0310703076 25.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

115	Case No.: 14/21/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00644/AM13/	RLA File :03/95/040/00259/AM13/	Lic.No/Date:0310703111 25.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

116	Case No.: 55/21/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00685/AM13/	RLA File :09/24/040/00203/AM13/	Lic.No/Date:0910053388 31.07.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

117	Case No.:100/18/82-ALC4/2012		Party Name:KUDOS CHEMIE LTD.,		Meet No/Date:27/82-ALC4/2012 29.12.2012		Status:Case Approved										
	HQ File :01/82/050/00595/AM13/		RLA File :22/24/040/00026/AM13/		Lic.No/Date:2210013133 01.08.2012		Defer Date: 27.12.2012										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/716/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed kg/kg</td></tr><tr><td>CYANOACETIC ACID</td><td>1 kg</td><td>1.</td><td>CYANOACETIC ACID - 70% (Contains 30% water)</td><td>1.587</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	CYANOACETIC ACID	1 kg	1.	CYANOACETIC ACID - 70% (Contains 30% water)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg													
CYANOACETIC ACID	1 kg	1.	CYANOACETIC ACID - 70% (Contains 30% water)	1.587													
RA may take appropriate action as per the decision of Norms Committee.																	

118	Case No.: 17/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00628/AM13/	RLA File :05/24/040/00148/AM13/	Lic.No/Date:0510331126 01.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

119	Case No.: 17/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00647/AM13/	RLA File :03/95/040/00304/AM13/	Lic.No/Date:0310704078 03.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

120	Case No.: 18/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
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	HQ File :01/82/050/00648/AM13/	RLA File :03/95/040/00303/AM13/	Lic.No/Date:0310704080 03.08.2012
			Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.		

	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
121	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:48/21/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
122	HQ File :01/82/050/00678/AM13/	RLA File :34/24/040/00118/AM13/	Lic.No/Date:3410034784 03.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:63/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
123	HQ File :01/82/050/00693/AM13/	RLA File :09/24/040/00227/AM13/	Lic.No/Date:0910053422 03.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:19/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
124	HQ File :01/82/050/00649/AM13/	RLA File :03/95/040/00305/AM13/	Lic.No/Date:0310704227 06.08.2012	Defer Date:24.01.2013

Decision :It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.

125	Case No.: 3/18/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00498/AM13/	RLA File :05/24/040/00185/AM13/	Lic.No/Date:0510331907 14.08.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

126	Case No.: 65/21/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00695/AM13/	RLA File :09/24/040/00239/AM13/	Lic.No/Date:0910053490 14.08.2012	Defer Date:24.01.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 within 15 days failing which the case would be closed. The case was deferred for 24.1.2013				

127	Case No.: 70/21/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Approved										
	HQ File :01/82/050/00700/AM13/	RLA File :22/24/040/00028/AM13/	Lic.No/Date:2210013172 14.08.2012	Defer Date: 27.12.2012										
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/716/2012-PI (Norms) dated 27.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>CYANOACETIC ACID</td><td>1 kg</td><td>1.</td><td>CYANOACETIC ACID - 70% (Contains 30% water)</td><td>1.587</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	CYANOACETIC ACID	1 kg	1.	CYANOACETIC ACID - 70% (Contains 30% water)	1.587
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
CYANOACETIC ACID	1 kg	1.	CYANOACETIC ACID - 70% (Contains 30% water)	1.587										
RA may take appropriate action as per the decision of Norms Committee.														

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Case No.:32/21/82-ALC4/2012	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved	
HQ File :01/82/050/00662/AM13/	RLA File :08/24/040/00137/AM13/	Lic.No/Date:0810114338 17.08.2012	Defer Date: 27.12.2012	
Decision : Committee considered case as per agenda and it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty. Nos.	Sl.No.	Import items	For export of 1 No. Tablets
SODIUM HYALURONATE OPHTHALMICS SOLUTION (PREFILLED SYRINGE)	50000	1.	BARRELS (HYPAK SCF 3 ML RF PRTC FM 27) COMPONENT FOR PREFILLED SYRINGE) (HEIGHT 91.7 MM, DIAMETER (EXTERNAL) 10.85 MM, DIAMETER (INTERNAL) 8.65 & WEIGHT 7.8233 GM (10% + / -))	Relevant as per packing policy
		2.	PLUNGER ROD (HYPAK PR 3 ML PP EPL) (COMPONENT FOR PREFILLED SYRINGE) (LENGTH 74.75 MM , WIDTH 7.87 MM (+ / - 10%))	Relevant as per packing policy
		3.	PLUNGER STOPPER (HYPAK BSCF 1-3 ML PH 701/50 BLACK LID) (COMPONENT FOR PREFILLED SYRINGE) (HEIGHT 7.7 MM , OUTER DIAMETER 9.15 MM, INNER DIAMETER 6.25 MM (+ / - 10%))	Relevant as per packing policy
		4.	BACK STOP (1-3 ML PP CLEAR) (COMPONENT FOR PREFILLED SYRINGE) LENGTH 24.2 MM, WIDTH	Relevant as per packing policy

			16.50 MM, HEIGHT 5.1 MM (+ /- 10%))	
		5.	BLISTER (PP BLISTER 2.25 ML / 3.0 ML) (PACKING MATERIAL FOR PREFILLED SYRINGE)	Relevant as per packing policy
		6.	TYVEK ROLL (PACKING MATERIAL FOR PREFILLED SYRINGE) (WIDTH 65 MM) (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B.AM2009-14 & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	Relevant as per packing policy
	RA may take appropriate action as per the decision of Norms Committee.			

129	Case No.: 40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

130	Case No.: 41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

131	Case No.: 62/21/82-ALC4/2012	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00692/AM13/	RLA File :09/24/040/00204/AM13/	Lic.No/Date:0910053534	Defer

			17.08.2012	Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

132	Case No.: 64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

133	Case No.: 36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

134	Case No.: 69/21/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00699/AM13/	RLA File :08/24/040/00160/AM13/	Lic.No/Date:0810114398 21.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

135	Case No.: 24/21/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00654/AM13/	RLA File :07/24/040/00218/AM13/	Lic.No/Date:0710090322 22.08.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

136

Case No.:33/21/82-ALC4/2012		Party Name:SYMBIOTEC PHARMALAB LTD.,		Meet No/Date:27/82-ALC4/2012 29.12.2012		Status:Case Approved	
HQ File :01/82/050/00663/AM13/		RLA File :56/24/040/00014/AM13/		Lic.No/Date:5610000958 22.08.2012		Defer Date: 27.12.2012	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their F.No. No.35011/568/2012-PI (Norms) dated 26.12.2012, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
Methylprednisolone Sodium Succinate USP (Methylprednisolone Sodium Succinate Buffered 3% Sterile)		1 Kg.	1.	Methylprednisolone Hemisuccinate USP Organic Chemicals	0.966		
RA concerned may take further necessary action as per above decision of NC							

137	Case No.:52/21/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00682/AM13/	RLA File :07/24/040/00221/AM13/	Lic.No/Date:0710090348 23.08.2012	Defer Date:24.01.2013
	Decision :It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

138	Case No.: 6/21/82-ALC4/2012		Party Name:UNITED BIOTECH PVT.LTD.		Meet No/Date:27/82-ALC4/2012 29.12.2012		Status: Case Deferred
	HQ File :01/82/050/00636/AM13/		RLA File :05/24/040/00202/AM13/		Lic.No/Date:0510332772 28.08.2012		Defer Date:24.01.2013

	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.		
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139	Case No.: 25/21/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00655/AM13/	RLA File :05/23/040/00183/AM13/	Lic.No/Date:0510333412 03.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

140	Case No.: 69/24/82-ALC4/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00873/AM13/	RLA File :03/95/040/00323/AM13/	Lic.No/Date:0310707470 03.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

141	Case No.: 39/26/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00947/AM13/	RLA File :09/24/040/00276/AM13/	Lic.No/Date:0910053682 06.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

142	Case No.: 83/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00786/AM13/	RLA File :03/94/040/00498/AM11/	Lic.No/Date:0310707992 06.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

143	Case No.:99/24/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00903/AM13/	RLA File :34/24/040/00153/AM13/	Lic.No/Date:3410035105 10.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

144	Case No.:2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

145	Case No.:3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056 12.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

146	Case No.:62/24/82-ALC4/2012	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00866/AM13/	RLA File :03/94/040/00383/AM13/	Lic.No/Date:0310709139 14.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

147	Case No.:66/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00870/AM13/	RLA File :03/94/040/00423/AM13/	Lic.No/Date:0310709103 14.09.2012	Defer Date:24.01.2013

	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

148	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

149	Case No.: 63/24/82-ALC4/2012	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00867/AM13/	RLA File :03/94/040/00409/AM13/	Lic.No/Date:0310709515 18.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

150	Case No.: 74/24/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00878/AM13/	RLA File :03/94/040/00460/AM13/	Lic.No/Date:0310709540 18.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

151	Case No.: 75/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Approved
	HQ File :01/82/050/00879/AM13/	RLA File :03/94/040/00300/AM13/	Lic.No/Date:0310709528 18.09.2012	Defer Date: 27.12.2012
	Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 42/82 dated 17.01.2012 and in consultation with the technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
CLOBETASOL - 17 PROPIONATE	1 Kg.	1.	Betamethasone	1.04 kg/kg

RA concerned may take further necessary action as per above decision **of NC.**

152	Case No.: 70/24/82-ALC4/2012	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Transferred to Different Section
	HQ File :01/82/050/00874/AM13/	RLA File :03/94/040/00321/AM13/	Lic.No/Date:0310709768 20.09.2012	Defer Date:27.12.2012
	Decision : The case was transferred to DES IV Section in meeting no. 25/82 dated 29.11.2012. Therefore the case was withdrawn.			

153	Case No.: 72/21/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00702/AM13/	RLA File :05/23/040/00176/AM13/	Lic.No/Date:0510335291 20.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

154	Case No.: 72/24/82-ALC4/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00876/AM13/	RLA File :03/94/040/00393/AM13/	Lic.No/Date:0310709757 20.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

Case No.: 88/24/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:27/82-ALC4/2012	Status: Case Deferred
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155			29.12.2012	
	HQ File :01/82/050/00892/AM13/	RLA File :03/94/040/00230/AM13/	Lic.No/Date:0310709870 21.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

156	Case No.:97/24/82-ALC4/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00901/AM13/	RLA File :34/24/040/00164/AM13/	Lic.No/Date:3410035217 21.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

157	Case No.:87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

158

Case No.:98/24/82-ALC4/2012	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved	
HQ File :01/82/050/00902/AM13/	RLA File :34/24/040/00163/AM13/	Lic.No/Date:3410035223 25.09.2012	Defer Date: 27.12.2012	
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 42/82 dated 17.01.2012 and in consultation with the technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
CLORETASOL PROPIONATE RP/IISP	1 Kg	1	Betamethasone RP/IISP	1.04 kg/kg

	SECRETARY NOTED THE D1/03/12	1 ng.	1.	SECRETARY NOTED THE D1/03/12	1 ng/12
	RA concerned may take further necessary action as per above decision of NC.				

159	Case No.:85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 26.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of MSME.			

160	Case No.:86/24/82-ALC4/2012	Party Name:RUPA ORGANICS PVT. LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00890/AM13/	RLA File :03/95/040/00478/AM13/	Lic.No/Date:0310710764 27.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

161	Case No.:76/24/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00880/AM13/	RLA File :03/94/040/00500/AM13/	Lic.No/Date:0310711014 28.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

162	Case No.:84/24/82-ALC4/2012	Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00888/AM13/	RLA File :03/95/040/00483/AM13/	Lic.No/Date:0310710875 28.09.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

163	Case No.: 96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

164	Case No.: 68/24/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00872/AM13/	RLA File :03/95/040/00427/AM13/	Lic.No/Date:0310711299 03.10.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

165	Case No.: 52/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00856/AM13/	RLA File :05/23/040/00253/AM13/	Lic.No/Date:0510336431 04.10.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

166	Case No.: 91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310712446 11.10.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of IPP.			

	Case No.: 92/24/82-ALC4/2012	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
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167	HQ File :01/82/050/00896/AM13/	RLA File :03/95/040/00527/AM13/	Lic.No/Date:0310712861 16.10.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

168	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

169	Case No.:95/24/82-ALC4/2012	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

170	Case No.:1/25/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00905/AM13/	RLA File :08/24/040/00271/AM13/	Lic.No/Date:0810116219 09.11.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

171	Case No.:1/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00956/AM13/	RLA File :09/24/040/00426/AM13/	Lic.No/Date:0910054427 03.12.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

172	Case No.:2/27/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00957/AM13/	RLA File :08/24/040/00295/AM13/	Lic.No/Date:0810116627 04.12.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

173	Case No.:3/27/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00958/AM13/	RLA File :34/24/040/00211/AM13/	Lic.No/Date:3410035623 06.12.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

174	Case No.:4/27/82-ALC4/2012	Party Name: LABORATORIES PVT LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

175	Case No.:5/27/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved					
	HQ File :01/82/050/00960/AM13/	RLA File :08/24/040/00310/AM13/	Lic.No/Date:0810116742 07.12.2012	Defer Date: 27.12.2012					
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v1 as per SION A-412 with 2 % wastage.								
<table><tr><td>Export product</td><td>Exp. Qty</td><td>SI No.</td><td>Import items</td><td>Qty. allowed</td></tr></table>					Export product	Exp. Qty	SI No.	Import items	Qty. allowed
Export product	Exp. Qty	SI No.	Import items	Qty. allowed					

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Acemetacin Capsules Acemetacin 30 Heumann (Pack Size 20, 50 & 100 Capsules) Each capsule contains Acemetacin 30mg, excipient q.s. Net content of active ingredient Acemetacin should not be less than 70 kgs in export product	1 Number	1.	Acemetacin Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC., New Delhi. (2) This license is issued in terms of policy circular No.9 dtd.30.06.2003 and public notice No.31 dtd.14.02.2011	30.6 mg
Acemetacin Capsules Acemetacin 60 Heumann (Pack Size 20, 50 & 100 Capsules) Each capsule contains Acemetacin 60mg, excipient q.s. Net content of active ingredient Acemetacin should not be less than 70 kgs in export product		2.	Acemetacin Condn.: -This licence issued under para 4.7 of H.B. 2009-14 for fixation of norms by ALC., New Delhi. (2) This license is issued in terms of policy circular No.9 dtd.30.06.2003 and public notice No.31 dtd.14.02.2011	61.2 mg
RA concerned may take further necessary action as per above decision of NC.				

176	Case No.: 6/27/82-ALC4/2012	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
	HQ File :01/82/050/00961/AM13/	RLA File :31/83/040/00149/AM13/	Lic.No/Date:3110056435 07.12.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.: 7/27/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status: Case Deferred
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177	HQ File :01/82/050/00962/AM13/	RLA File :08/24/040/00293/AM13/	Lic.No/Date:0810116756 10.12.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.				

178	Case No.:8/27/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Approved									
	HQ File :01/82/050/00963/AM13/	RLA File :09/24/040/00433/AM13/	Lic.No/Date:0910054465 10.12.2012	Defer Date: 27.12..2012									
	Decision : Committee considered case as per agenda and in light of SION A-322 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Flurbiprofen Pellets 60%</td><td>1 KG.</td><td>1.</td><td>Flurbiprofen</td><td>0.606 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Flurbiprofen Pellets 60%	1 KG.	1.	Flurbiprofen
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Flurbiprofen Pellets 60%	1 KG.	1.	Flurbiprofen	0.606 kg									

179	Case No.:10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

180	Case No.:9/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00964/AM13/	RLA File :09/24/040/00418/AM13/	Lic.No/Date:0910054495 12.12.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
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181	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:24.01.2013
Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Pharmaceuticals.				

182	Case No.:12/27/82-ALC4/2012	Party Name:POLYGON CHEMICALS	Meet No/Date:27/82-ALC4/2012 29.12.2012	Status:Case Deferred
	HQ File :01/82/050/00967/AM13/	RLA File :08/24/040/00327/AM13/	Lic.No/Date:0810116927 18.12.2012	Defer Date:24.01.2013
	Decision : It was decided to defer the case for 24.1.2013 for comments of Department of Chemicals and Petrochemicals.			

Date:07.01.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer